

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.110
New IA/3296/ND/2024 in
IB/442/ND/2022

IN THE MATTER OF:

Locofast Online Services Private Limited	...	Applicant
Versus		
Bee k Bee Prints Private Limited	...	Respondent

Under Section 9 (IBC) Code, 2016

Order delivered on 01.07.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the IRP : Mr. Shivam Gautam, Adv., in IA-3296/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3296/ND/2024:-

This application has been filed under Section 19 (2) of Insolvency and Bankruptcy Code, 2016. Issue notice to the Respondents returnable by 19.07.2024. Let steps be taken within two days and file proof of service. The Respondents are directed to co-operate with the IRP and also to file reply within one week from the receipt of copy of application. List the matter on **19.07.2024.**

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**